
(2013) 03 AHC CK 0128
In the Allahabad High Court

Vishal Sonakar

APPELLANT

Vs

State of U.P. and Others

RESPONDENT

Date of Decision : 15-03-2013

Acts Referred:

Citation : (2013) 03 AHC CK 0128

Hon'ble Judges : Ravindra Singh, J and Anil Kumar Agarwal, J

Final Decision : Disposed Of

Judgement

Anil Kumar Agarwal, J.

Heard learned counsel for the petitioner, learned A.G.A. for the State of U.P. and Sri Manish Chandra Tiwari, learned counsel for the complainant.

This petition has been filed with a prayer to quash the F.I.R. in case crime no. 219 of 2013 under sections 493 and 506 I.P.C. P.S. Ghosi district Mau.

From the perusal of the F.I.R. it appears that on the basis of the allegations made therein a prima facie cognizable offence is made out. There is no ground for interference in the F.I.R. Therefore, the prayer for quashing the impugned F.I.R. is refused.

However, it is directed that in case the petitioner appears before the court concerned within 30 days from today and applies for bail, the same shall be heard and disposed of by the courts below in view of the case of Smt. Amrawati and another Vs. State of U.P. 2005 Cr.L.J. 755, which has been approved by the Hon'ble Apex Court in Lal Kamendra Pratap Singh Versus State of U.P. reported in 2009(4) S.C.C. 437.

With this direction, this petition is finally disposed of.